

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 46/MP/2024

Subject : Petition under Regulation 44(6) of CERC (Terms and Conditions of Tariff) Regulations, 2019 for recoupment of under-recovered Energy to shortfall in energy generation for the reasons beyond the control of the generating station in 2021-22 in respect of Parbati III Power Station.

Date of Hearing : **28.8.2024**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member

Petitioner : NHPC

Respondents : PSPCL & 12 others.

Parties Present : Shri Rajeev Dwivedi, Advocate, NHPC
Ms. Swapna Seshadri, Advocate, PSPCL
Ms. Kritika Khanna, Advocate, PSPCL
Shri Sachin Dubey, Advocate, BRPL
Shri Mohit Jain, Advocate, BYPL

Record of Proceedings

At the outset, the learned counsel for the Respondent PSPCL sought some time to file its reply in the matter. The learned counsel for the Petitioner also prayed for time to file its rejoinder to the said reply.

2. Considering the submissions of the parties, the Commission directed the Respondents to file their replies on or before **20.9.2024**, after serving a copy to the Petitioner, who may file its rejoinder by **30.9.2024**. Pleadings shall be completed by the parties by the due dates mentioned and no extension of time shall be granted.
3. The petition shall be listed for hearing on **3.10.2024**.

By order of the Commission

**Sd/-
(B. Sreekumar)
Joint Chief (Law)**

